

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
NICE PROJECTS LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Nice Projects Ltd.
2.	Date of incorporation of corporate debtor	27.04.2004
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Delhi under Companies Act 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2004PLC126075
5.	Address of the registered office and principal office (if any) of corporate debtor	C-56A, Kalkaji, New Delhi, India, 110019
6.	Date of closure of Insolvency Resolution Process	16.12.2023 (16 December 2023)
7.	Liquidation commencement date of corporate debtor	30.04.2024 (30 April 2024) Date of Intimation 15.05.2024
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Vivek Parti Registration Number: IBBI/IPA-001/IP-P00813/2017-2018/11376
9.	Address and e-mail of the liquidator, as registered with the Board	A-166, 2nd Floor, Defence Colony, New Delhi 110024 Delhi Email: v_parti@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	A-166, 2nd Floor, Defence Colony, New Delhi 110024 Delhi Email: liq.niceprojects@gmail.com
11.	Last date for submission of claims	14.06.2024 (14 June 2024)

Notice is hereby given that the National Company Law Tribunal (New Delhi Bench II) has ordered the commencement of liquidation of the **Nice Projects Ltd.** on 30.04.2024 (date of intimation 15.05.2024).

The stakeholders of **Nice Projects Ltd.** are hereby called upon to submit their claims with proof on or before 14.06.2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claim during the liquidation process, the claim submitted by such a stakeholder during corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Place: New Delhi
Date: 18 May 2024

Sd/-
Vivek Parti
Liquidator

